No A-11013/09/2018-Ad.IV
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

5thFloor, HUDCO Vishala Building,
Bhikaji Cama place, R.K.Puram, New Delhi,
the dated 20 March, 2018.

To,

All Directorates under CBEC

Subject: Representation regarding out of turn DPC being conducted by DGRI and consequential anomalies in the draft integrated seniority list of Inspectors/Intelligence Officers thereof. - regarding.

Sir,

Please refer to Board’s order dated 12.02.2018 regarding merger of Group ‘B’ and ‘C’ Staff Cadres (Executive, Ministerial and Non-technical) of all Directorates under CBEC into one common cadre wherein Directorate General of Performance Management (DGPM) was declared Cadre Controlling Authority (CCA).

2. It has come to Board’s notice that some of the Directorates are still conducting DPCs/Departmental Examinations for their staff without the consent/approval of CCA i.e. DGPM. This defeats the very purpose of common cadre and is likely to lead to unnecessary litigations.

3. I am directed to inform that Directorates are advised not to conduct DPCs on their own. Henceforth all DPCs are to be conducted by the CCA, i.e. DGPM. Further, DPCs conducted by individual Directorates, if any, after the merger of cadres may be annulled by respective Directorates under intimation to DGPM.

4. All the Directorates under CBEC are also requested to strictly follow Board’s directions/orders.

Yours faithfully,

(B Ginkhan Mang)
Under Secretary to Govt of India.